

[Shri Manubhai Shah]

tion 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-3577/62].
- (ii) (a) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3584/62].
- (iii) (a) Annual Report of the National Instruments Limited, Jadavpur, Calcutta, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3578/62].

ANNUAL REPORTS OF ASHOKA HOTELS LIMITED, HINDUSTAN HOUSING FACTORY LIMITED, NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED

The Minister of Works, Housing and Supply (Dr. B. Gopala Reddi): I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-

section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3579/62].
- (ii) (a) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3580/62].
- (iii) (a) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-3581/62].

TEA (FIRST AMENDMENT) RULES, 1962

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy of the Tea (First Amendment) Rules, 1962 published in Notification No. G.S.R. 207 dated the 17th February, 1962, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-3582/62].